

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 6408 of 2010**

Md. Rahman Ansari

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Petitioner

Versus

- 1.The State of Jharkhand
- 2.The Deputy Commissioner, Godda
- 3.The Sub-Divisional Officer, Godda
- 4.Rupmani Tudu
- 5.Dulari Soren (Minor)
- 6.Duli Hansda
- 7.Md. Yasin Ansari
- 8.Azizul Ansari
- 9.Md. Mohsin Ansari
- 10.Md. Zakir Ansari
- 11.Md. Mahboob Alam

.. ... Respondents

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**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Petitioner : Mr. Manoj Kumar Sah, Advocate  
For the State : AC to Sr. SC-I

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**06/ 08.09.2021.**

Learned counsel for the petitioner seeks permission to withdraw this writ petition so as to avail legal remedy available under the law.

Learned counsel for AC to Sr. SC-I has no objection.

Considering the same, the instant petition is dismissed as withdrawn with liberty to the petitioner to avail legal remedy available under the law.

However, if there is delay in filing any petition, the Court/Forum shall consider it on its own merit without being prejudiced by withdrawal of the instant Writ Petition.

I.A. No. 2495 of 2019 is hereby closed.

**(Kailash Prasad Deo, J.)**